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S V Ramani (IRP of Yescom India Softech Private Limited)	Ro No : 42473
#N/A	Invoice No : 49277
	Product & Hue : Display & B / W
	Heading : Form A Notice
GST No : #N/A	Size : 8 x 15 sq cm
PUBLICATION	ADVERTISEMENT PUBLISHED DATES
Morning India + Sanmarg	19-May-2023
EDITION	
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NINE THOUSAND SIX HUNDRED AND THIRTY-NINE	OTHER CHARGES : Rs 0.00
Special Instructions	DISCOUNTS : Rs 1,020.00
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Arjun Ram Meghwal takes charge of Law Ministry, says "Justice should be served to all"



NEW DELHI: Soon after taking the charge of Law and Justice Ministry Arjun Ram Meghwal said that justice should be served to all.

While talking to ANI, he said "Justice should be served to all and cases pending in courts should be as less as possible".

My appointment as Law Minister also has nothing to do with the upcoming Rajasthan assembly elections, he clarified.

Arjun Ram Meghwal on Thursday took independent charge as MoS Law and Justice, while replacing Kiren Rijiju.

Kiren Rijiju also extended best wishes to Arjun Ram Meghwal on getting new responsibility as Minister of State (Independent charge) of Law and Justice.

Kiren Rijiju is shifted to the Ministry of Earth Sciences from the Ministry of Law and Justice.

MP Kiren Rijiju after reshuffling and change of his portfolio from the Law and Justice Ministry to the Ministry of Earth and Space said that it has been his privilege to serve as the Union Minister of Law and Justice.

It has been a privilege and an honour to serve as Union Minister of Law and Justice under the guidance of Honble PM Narendra Modi ji," said Rijiju.

Rijiju thanked the Chief Justice of India Dr Justice DY Chandrachud and other judges and said "I thank Chief Justice of India DY Chandrachud, all Judges of the Supreme Court, Chief Justices and Judges of High Courts, Lower Judiciary and entire Law officers for the huge support in ensuring delivering ease of Justice and providing legal services for our citizens."

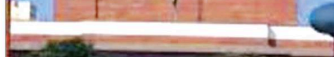
"I look forward to fulfilling the vision of Honble PM Narendra Modi ji in the Earth Sciences Ministry with the same zeal and vigour I have imbibed as a humble karyakarta of BJP," he added.

In a major Cabinet reshuffle, Arjun Ram Meghwal has replaced Kiren Rijiju as the Union and Justice Minister, a communique from Government's Secretariat said on Thursday.

Kiren Rijiju has meanwhile been assigned to the Ministry of Earth Sciences.

"The President of India, as advised by the Prime Minister, has been pleased to direct the following reallocation of portfolios among Ministers in the Union Council of Ministers, the portfolio of Ministry of Earth Sciences be assigned to Kiren Rijiju and Arjun Ram Meghwal, Minister of State be assigned the independent charge as Minister of State in the Ministry of Law and Justice in addition to his existing portfolios, in place of Shri Kiren Rijiju," the communique added.

Rijiju took over as the Law and Justice Minister on July 8, 2021. He served as the Minister of State (Independent Charge) of Youth Affairs and Sports from May 2019 to July 2021.



Gyanvapi mosque: SC agrees to hear today plea of Muslim side against HC's order on determining age of "Shivling"

NEW DELHI: The Supreme Court on Thursday agreed to hear on May 19 an appeal challenging the Allahabad High Court order which has directed a "scientific survey", including carbon dating, of a "Shivling" said to have been found at the Gyanvapi mosque complex in Varanasi during a videographic survey last year.

A bench of Chief Justice of India DY Chandrachud and Justices PS Narasimha and JB Pardiwala said it would hear on Friday the appeal filed by Gyanvapi mosque management committee against the High Court's recent order for scientific investigation by ASI to determine the age of "Shivling".

AFFIDAVIT I, Ravi Kumar, Father - Jainandani Saw, Resident - Biju Bigha, Nawada, do hereby declare that I have mortgaged my inherited property Khata No. 216, 346, Plot No. 2094, 2095 Area-7/Decimal from Jana Small Finance Bank, Gaya. If any person has any objection to the above mentioned property, please contact my advocate, Advocate: Sudhanshu Kumar Sinha. Mob. Number - 9431968369.

India in touch with US authorities for 'speedy extradition' of Tahawwur Rana: Foreign Secretary

NEW DELHI: India is in regular touch with the United States authorities to ensure the speedy and early extradition of Tahawwur Rana, 26/11 Mumbai attacker, whose extradition to New Delhi has received a green signal from the US, Foreign Secretary Vinay Kwatra said on Thursday.

Responding to a media query on the bilateral meeting with US President Joe Biden, Kwatra said, "Look, as I've already mentioned to you, the bilateral meetings on the sidelines of the G-7 Summit in Hiroshima are still being formed up. So I am not going to make any assumptions about which meetings would happen, and which meetings would not happen. But the bilateral meeting that the Prime Minister holds on the sidelines of the G7 Summit with whichever leader, the entire gamut of the bilateral relationship with that particular country would fall under the scope of discussions between the Prime Minister and that leader. But very specifically not connected to the question of which bilateral meeting will take place or not."

On the issue of extradition of Tahawwur Rana, he said, "In so far as the question of Tahawwur Rana is concerned, we are in very regular touch with the US authorities to ensure that there is a speedy and early extradition of Tahavarna. We have all seen the judgment which was given by the local US court there. That conversation ours with the US side is continuing."



Earlier, US Court said that the 26/11 Mumbai attacker Tahawwur Rana should be extradited to India under the extradition treaty between India and the US. The order read that the Court has reviewed and considered all of the documents submitted in support of the government's request and has considered the arguments presented at the hearing. And on the basis of that, the court makes the decision and certifies to the Secretary of State of the United States the extractability of Rana on the charged offences that are the subject of the request.

"Everything is well and will be well....," Karnataka Deputy CM-designate DK Shivakumar



NEW DELHI: Karnataka Deputy Chief Minister-designate DK Shivakumar on Thursday said that everything is well in the party and everyone will work together after the Congress decided on the posts after the election.

"The President of India, as advised by the Prime Minister, has been pleased to direct the following reallocation of portfolios among Ministers in the Union Council of Ministers, the portfolio of Ministry of Earth Sciences be assigned to Kiren Rijiju and Arjun Ram Meghwal, Minister of State be assigned the independent charge as Minister of State in the Ministry of Law and Justice in addition to his existing portfolios, in place of Shri Kiren Rijiju," the communique added.

Rijiju took over as the Law and Justice Minister on July 8, 2021. He served as the Minister of State (Independent Charge) of Youth Affairs and Sports from May 2019 to July 2021.

"Everything is well and will be well, Rahul Gandhi and Mallikarjun Kharge said that we all have to work together and we accepted it," Shivakumar said. Earlier Indian Youth Congress National President, Srinivas BV felicitated Shivakumar.

Crediting the party's emphatic victory in Karnataka to the people of the State, Venugopal said that Siddaramaiah and DK Shivakumar "deserve" to become the chief ministers.

"I would like to sincerely thank the people of Karnataka for the victory of the Congress and for standing by the party. Our president Khargeji, Sonia Gandhi, Rahul Gandhi, Priyanka Gandhi and all the CMs campaigned extensively," Venugopal said.

"We have a very good chunk of leaders there in our party in Karnataka. Siddaramaiah and DK Shivakumar are dynamic leaders and are assets for the party. Definitely, everyone has a wish and a desire of becoming Chief Minister and they deserve it also, both of them deserve it also," he added.

A meeting of the Congress legislature party in Karnataka would be held this evening to elect Siddaramaiah as the legislature party leader formally.

Meanwhile, preparations are underway at Bengaluru's Sree Kanteerava Stadium where the swearing-in ceremony of the new Karnataka government is expected to be held on May 20.

Leaders of opposition parties are expected to attend the swearing-in ceremony.

"We will invite people from like-minded parties to take part in the swearing-in ceremony in Karnataka," Venugopal said.

Randeep Singh Surjewala, AICC in-charge of Karnataka said, "Our only formula is the service of people. Whoever wants to serve the people can do so, as much as they want. All our allies will be invited (to the oath-taking ceremony). This is not a celebration but Congress's dedication to democracy...those who want to fight for democracy and save the Constitution, can attend the event."

The decision on the next Karnataka Chief Minister came following days of hectic parleys in Delhi after the newly-elected Karnataka MLAs authorised party chief Mallikarjun Kharge to choose their leader.

Both Siddaramaiah, a former Chief Minister, and Shivakumar had staked their claims to be chief minister.

The party leadership held a series of meetings over the past four days and several formulas were mooted before a decision was arrived. Congress bagged 135 seats in the May 10 elections to the 224-member Karnataka Assembly ousting the ruling BJP, which got 66 seats while the Janata Dal (Secular) secured 19 seats.

added, according to the statement released by the Chinese Foreign Ministry.

In the latest development, two bodies were found in the search for 39 crew members missing after a Chinese fishing vessel capsized in the Indian Ocean, Beijing's state media Xinhua news agency reported. The ongoing search operation following the capsizing of the Lu Peng Yuan Yu 028 "found and salvaged the remains of two victims", reported Xinhua.

with other units in the area & guided #PLAN) warships transiting to the scene of incident.

"#IndianNavy continues to remain deployed to provide all possible assistance to the ongoing SAR efforts," it added.

of and in opposition to the request and has considered the arguments presented at the hearing. And on the basis of that, the court makes the decision and certifies to the Secretary of State of the United States the extractability of Rana on the charged offences that are the subject of the request.

US Magistrate Judge of the US District Court of California, Judge Jacqueline Chooljian, said in a 48-page court order dated May 16, which was released on Wednesday. This statement came a month before the visit of Prime Minister Narendra Modi to the US. Rana was arrested in the US on an extradition request by India for his role in Mumbai attacks in which 10 Pakistani terrorists laid a more than 60-hour siege, attacking and killing over 160 people, including six Americans, at iconic and

locations of Mumbai. Indian authorities alleged that Rana conspired with his childhood friend David Coleman Headley to assist the Pakistani terror group Lashkar-e-Taiba "in the orchestration of the terror attacks. Headley and Rana attended military high school in Pakistan together. Rana's immigration law center in Chicago, as well as a satellite office in Mumbai, was allegedly used as a front for their terrorism activities between 2006 and 2008, prosecutors say.

Headley, the master plotter of the 26/11 Mumbai attack, had pleaded guilty and testified against Rana. Rana's fighting extradition in Mumbai attacks in which 10 Pakistani terrorists laid a more than 60-hour siege, attacking and killing over 160 people, including six Americans, at iconic and

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Museums can act as mediums for global cultural exchange: PM Modi

NEW DELHI: Prime Minister Narendra Modi on Thursday said that museums are not just visiting places for youth, they are career opportunities and can act as the medium of global cultural exchanges.

The government, he said is continuously working to preserve the rich cultural heritage of the country and building cultural infrastructure. Prime Minister said that the focus has been put on building local and rural museums. Addressing the inauguration of International Museum Expo 2023 at Pragati Maidan in New Delhi, the Prime Minister said, "Today's occasion will bring a huge turning point in the world of museums in India. Museums are not just visiting places for our youth anymore. They are a career opportunity. They can act as the medium of global cultural exchange."

"Many of our manuscripts and libraries were burnt during the period of slavery, it was a loss not only of India but of the whole world and the whole of mankind," he added.

PM Modi said that in the Amrit Mahotsav, a new cultural infrastructure is being created along with efforts to preserve India's heritage. "In the Amrit Mahotsav, along with preserving India's heritage, we are also building a new cultural infrastructure. In these efforts of the country, there is also the history of the freedom struggle and there is also a heritage of thousands of years," he said.

PM Modi said that in the Amrit Mahotsav, a new cultural infrastructure is being created along with efforts to preserve India's heritage. "In the Amrit Mahotsav, along with preserving India's heritage, we are also building a new cultural infrastructure. In these efforts of the country, there is also the history of the freedom struggle and there is also a heritage of thousands of years," he said.

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Table with columns: Name of corporate debtor, Date of incorporation, Authority under which corporate debtor is incorporated, Corporate Identity No., Address of the registered office, Insolvency commencement date, Estimated date of closure of insolvency resolution process, Name and registration number of the insolvency professional, Address and e-mail of the interim resolution professional, Address and e-mail to be used for correspondence with the insolvency professional, Last date for admission of claims, Classes of creditors, Name of Insolvency Professionals identified to act as Authorized Representative of creditors in a class, (a) Release Forms and (b) Details of authorized representatives are available at.

Notice is hereby given that the National Company Law Tribunal Kolkata has ordered the commencement of a corporate insolvency resolution process of the Yescom India Softech Private Limited. The creditors of Yescom India Softech Private Limited, are hereby called upon to submit their claims with proof on or before 27.05.2023, to the insolvency professional through mail or at the address mentioned against entry No. 10.

Place: Kolkata Date: 29.05.2023 S V Ramani Insolvency Professional

State Bank of India REGIONAL BUSINESS OFFICE : NAI SARAI, BIHARSHARIF (NALANDA)

POSSESSION NOTICE Rule 8 (1) (For Immovable Property)

Notice is hereby given under the Securitization and Reconstruction of Financial Assets and Enforcement (Security) Interest Act, 2002 and in exercise of power conferred under Sec 13 (12) read with rule 9 of the Security Interest (Enforcement) Rules 2002, the Authorised Officer issued a Demand Notice on the dates noted against each account as mentioned herein after. Calling them to repay the amount, within 60 days from the date of receipt of the said Notice. The borrowers having failed to repay the amount, notice is hereby given to the under noted borrowers and the public in general that the undersigned has taken possession of the properties described herein below in exercise of powers conferred on him under Sec 13 (4) of the said Act read with Rule 9 of the said Rules on the date mentioned against each Account. The borrower in particular and the public in general is hereby cautioned not to do anything with the properties and any dealing with the properties will be subject to the charge of State Bank of India for the amounts and interests thereon mentioned against each account herein below:

Table with columns: Sr. No., Branch, Name of Borrowers, Name & Address of Mortgagor, Date of Demand of Possession, Details of Properties, Claim Amt. on the Date of Original Notice.

Date: 18.05.2023 Place: Biharsharif Authorized Officer, SBI,RBO,NALANDA

